

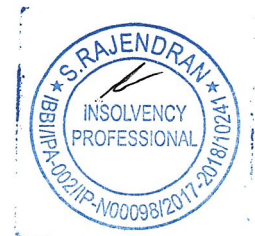
**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
RAGHAV INDUSTRIES LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	<b>Name of corporate debtor</b>	<b>Raghav Industries Limited</b>
2.	Date of incorporation of corporate debtor	24/11/1987
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090TN1987PLC015077
5.	Address of the registered office and principal office (if any) of corporate debtor. (As per MCA records)	<b>Registered Office:</b> Plot No. 510, New Door No. 12 6th Main Road, M.K.B. Nagar, Vysarpadi, Chennai, Tamil Nadu, India – 600 039
6.	Insolvency commencement date in respect of corporate debtor	15.12.2025 (Order received on 26.12.2025)
7.	Estimated date of closure of insolvency resolution process	12.06.2026
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	S. Rajendran IBBI Reg.No. IBBI/IPA-002/IP-N00098/2017-2018/10241
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	2nd Floor, Hari Krupa, No. 71/1, Mc Nichols Road, Chetpet, Chennai – 600031 Email: cs.srajendran.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	2nd Floor, Hari Krupa, No. 71/1, Mc Nichols Road, Chetpet, Chennai – 600031 Email: cirp.raghavindustries@gmail.com
11.	<b>Last date for submission of claims</b>	<b>09.01.2026</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **Raghav Industries Limited** on **15.12.2025**



The creditors of **Raghav Industries Limited** are hereby called upon to submit their claims with proof on or before 09.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Place : Chennai  
Date : 29.12.2025



*S. Rajendran*  
29/12/25

**S. Rajendran**

**Interim Resolution Professional**

**In the matter of Raghav Industries Limited**

IBBI Reg.No. IBBI/IPA-002/IP-N00098/2017-2018/10241

Authorization for Assignment valid till 31<sup>st</sup> December 2026



This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to acquire, purchase, subscribe or to hold or sell securities. This is not an announcement for the offer document.

YUG DECOR LIMITED

Our Company was incorporated as Yug Adhesive Private Limited under the provision of the Companies Act, 1956 vide certificate of incorporation dated June 23, 2003 issued by the At Registrar of Companies, Gujarat, Dadra & Nagar Haveli.

Registered Office: 709-714, Sakar-V, B/H Natraj Cinema, Ashram Road, Ahmedabad, Gujarat, India, 380009. Contact person: Ms. Khushi Shah, Company Secretary and Compliance Officer.

ISSUE OF 53,94,635 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF 10 EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF 10 PER EQUITY SHARE AGGREGATING TO 539.46 LAKHS# ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 01 EQUITY SHARE FOR EVERY 02 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS DECEMBER 23rd, 2025 (THE "ISSUE").

# Assuming full subscription.

PROMOTERS OF OUR COMPANY: MR. SANTOSHKUMAR RAMJILAL SARASWAT AND MR. CHANDRESH SANTOSHKUMAR SARASWAT

ISSUE PROGRAMME

ISSUE OPENS ON FRIDAY, JANUARY 02, 2026

LAST DATE FOR ON MARKET RENUNCIATION\* TUESDAY, JANUARY 20, 2026

ISSUE CLOSES ON\* FRIDAY, JANUARY 23, 2026

\* Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

Table with 4 columns: AMOUNT PAYABLE PER RIGHTS EQUITY SHARE, Face Value (₹), Premium (₹), Total (₹). Rows for On Application and Total.

ASBA\* Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. No cheque will be accepted.

1. In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars, all investors desiring to make an Application in the Issue are mandatorily required to use the ASBA process.

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialised form only.

Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Resident Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat escrow account (namely "YUG DECOR LIMITED - Right Issue Escrow Entitlement Demat Account")

Facility for Application in the Issue In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI ICDR Master Circular and ASBA Circulars, all Eligible Equity Shareholders desiring to make an Application in the Issue are mandatorily required to use the ASBA process.

Procedure for Application by Resident Eligible Equity Shareholders holding Equity Shares in physical form beginning on page 105 of the Letter of Offer.

Procedure for Application through ASBA Process An Investor, wishing to participate in the Issue through the ASBA facility, is required to have an ASBA enabled bank account with SCSSB, prior to making the Application.

Investors should ensure that they have correctly submitted the Application Form and have provided an authorisation to the SCSSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application.

Application by Eligible Equity Shareholders holding Equity Shares in physical form: Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialised form only.

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM ONLY: Eligible Equity Shareholders may please note that the Rights Equity Shares applied for in the Issue can be allotted only in dematerialized form and to the same depository account to which our Equity Shares are held by such Investor on the Record Date and / or DP/Client ID through which Rights Issue Bid / Application has been made having the same order of holding and PAN.

DISPATCH OF THE LETTER OF OFFER ("LOF") AND COMPOSITE APPLICATION FORM ("CAF") AND RIGHTS ENTITLEMENT LETTER ("REL's"): The dispatch of the LOF and REL's along with CAF for the Issue was completed on or before Friday, December 26, 2025 by the Registrar to the Issue to all the Eligible Equity Shareholders of the Company, whose name appeared in the Register of Members / Beneficial Owners of the Company as on Record Date i.e. Tuesday, December 23, 2025.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS: Pursuant to provision of the SEBI ICDR Regulations, SEBI ICDR Master Circular and in terms of the Letter of Offer, the Rights Entitlement of the Eligible Equity Shareholders will be credited in their respective demat account and shall be admitted for trading on the Stock Exchanges under ISIN INE796W20027 subject to requisite approvals.

APPLICATION ON PLAIN PAPER UNDER ASBA PROCESS: An Eligible Equity Shareholder who is eligible to apply under the ASBA process and who has neither received the Application Form nor is in a position to obtain the Application Form either from our Company, Registrar to the Issue, or from the website of the Registrar, may make an Application to subscribe to the Issue on plain paper through ASBA process and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCSSB.

- Name of our Company, being Yug Decor Limited; Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository); Registered Folio Number/DP and Client ID No.;

PURCHASER REPRESENTATIONS AND TRANSFER RESTRICTIONS Any person who acquires Rights Entitlements and/or Rights Equity Shares, by its acceptance of the Letter of Offer or the Rights Entitlements or Rights Equity Shares, will be deemed to have declared, represented, warranted and agreed with our Company and the Lead Manager as follows:

It will comply with all laws, regulations and restrictions (including the transfer restrictions contained herein) which may be applicable in your jurisdiction and it has obtained or will obtain any consent, approval or authorization required for it to purchase and accept delivery of Rights Entitlements and/or Rights Equity Shares, and it acknowledges and agrees that none of us or the Lead Manager and its respective affiliates shall have any responsibility in this regard;

It is not an affiliate of our Company or a person acting on behalf of an affiliate. It agrees (or if it is a broker-dealer acting on behalf of a customer, its customer has confirmed to it that such customer agrees) that neither it, nor any of its affiliates, nor any person acting on its behalf, are purchasing the Rights Entitlements and/or Rights Equity Shares as a result of any "directed selling efforts" (as defined in Regulation 5 under the Securities Act).

It will base its investment decision on a copy of the Letter of Offer. It acknowledges that neither the Company nor any of its affiliates nor any other person or any of its respective affiliates has made or will make any representations, express or implied, to it with respect to the Company, the Issue, the Rights Entitlements and/or Rights Equity Shares, the accuracy, completeness or adequacy of any financial or other information concerning the Company, the Issue or the Rights Entitlements and/or Rights Equity Shares, other than (in the case of the Company only) the information contained in the Letter of Offer, it may be supplemented;

It is a sophisticated investor and has such knowledge and experience in financial, business and investments as to be capable of evaluating the merits and risks of the investment in the Rights Entitlements and/or Rights Equity Shares. It is experienced in investing in private placement transactions of securities of companies in similar jurisdictions. It and any accounts for it is subscribing to the Rights Entitlements and/or Rights Equity Shares for (i) are each able to bear the economic risk of the investment in the Rights Entitlements and/or Rights Equity Shares, (ii) Company or any of their respective shareholders, directors, officers, employees, consultants, advisors, representatives, agents or affiliates for all or part of any such loss or losses that may be suffered, (iii) are able to sustain a complete loss on the investment in the Rights Equity Shares, (iv) have no need for liquidity with respect to the investment in the Rights Equity Shares, and (v) have no reason to anticipate any change in its or their circumstances, financial or otherwise, which may cause or require any sale or distribution by it or them of all or any part of the Rights Entitlements and/or Rights Equity Shares. It acknowledges that an investment in the Rights Entitlements and/or Rights Equity Shares involves a high degree of risk and that the Rights Entitlements and/or Rights Equity Shares are, therefore, a speculative investment. It is seeking to subscribe to the Rights Entitlements and/or Rights Equity Shares in this Issue for its own investment and not with a view to distribution.

It will notify any transferee to whom it subsequently offers, sells, renounces, pledges or otherwise transfers and the executing broker and any other agent involved in any resale of the Rights Entitlements and/or Rights Equity Shares of the foregoing restrictions applicable to the Rights Entitlements and/or Rights Equity Shares and instruct such transferee, broker or agent to abide by such restrictions.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application form will be available on the website of the Registrar at www.bigshareonline.com. Our Company, and the Registrar shall not be responsible if the Applications are not uploaded by the SCSSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

In accordance with the SEBI ICDR Master Circular, the resident Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date shall be required to provide their demat account details to our Company or the Registrar to the Issue for credit of RES not later than two Working Days prior to Issue Closing Date, such that credit of RES in their demat account takes place at least one day before Issue Closing Date, thereby enabling them to renounce their Rights Entitlements through Off Market Renunciation.

INVESTORS TO KINDLY NOTE THAT AFTER PURCHASING THE RIGHTS ENTITLEMENTS THROUGH ON MARKET RENUNCIATION / OFF MARKET RENUNCIATION, AN APPLICATION HAS TO BE MADE FOR SUBSCRIBING THE RIGHTS EQUITY SHARES. IF NO APPLICATION IS MADE BY THE ELIGIBLE EQUITY SHAREHOLDERS OR THE RENOUNCER OF RIGHTS ENTITLEMENTS ON OR BEFORE ISSUE CLOSING DATE, SUCH RIGHTS ENTITLEMENTS SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE. NO RIGHTS EQUITY SHARES FOR SUCH LAPSED RIGHTS ENTITLEMENTS WILL BE CREDITED, EVEN IF SUCH RIGHTS ENTITLEMENTS WERE PURCHASED FROM MARKET OR OFF-MARKET AND PURCHASER WILL LOSE THE AMOUNT / PREMIUM PAID TO ACQUIRE THE RIGHTS ENTITLEMENTS.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to page 81 of the Letter of Offer for the full text of the "Disclaimer Clause of the BSE Limited".

AVAILABILITY OF ISSUE MATERIALS: In accordance with the SEBI ICDR Regulations, SEBI ICDR Master Circular and the ASBA Circulars, our Company has sent, an Letter of Offer, the Rights Entitlement Letter, Application Form and other issue material ("Issue Materials") to all the Eligible Equity Shareholders, through email who have provided an email addresses and in its absence through Speed Post/Registered Post who have provided an Indian address to our Company. Investors can also access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of:

- Our Company at www.yugdecor.com; The Registrar to the Issue at www.bigshareonline.com; The Stock Exchanges at www.bseindia.com; The SEBI at www.sebi.gov.in (Only Letter of Offer)

NOTICE TO OVERSEAS INVESTORS: No action has been or will be taken to permit the Issue in any jurisdiction where action would be required for that purpose, except in India. Accordingly, the Rights Entitlements or Rights Equity Shares may not be offered or sold, directly or indirectly, and the Letter of Offer or any offering materials or advertisements in connection with the Issue may not be distributed, in whole or in part, in any jurisdiction, except in accordance with legal requirements applicable in such jurisdiction.

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the Securities Act of 1933, as amended (the "Securities Act"), or the securities laws of any state of the United States of America and may not be offered or sold in the United States of America, its territories and possessions, any State of the United States, and the District of Columbia ("United States"), except in a transaction not subject to, or exempt from, the registration requirements of the Securities Act and applicable state securities laws.

MONITORING AGENCY: Our Company has appointed Birkbeck Ratings Private Limited as the Monitoring Agency for the purpose of monitoring and the utilisation of the net proceeds.

- Investor grievance e-mail: investor@bigshareonline.com; Investor Person: Suraj Gupta | Website: www.bigshareonline.com; SEBI registration no.: INR00001385

Investors may contact the Registrar to the Issue / Company Secretary in case of any Pre-Issue/ Post Issue related problems such as non-receipt of Allotment advisory/demat credit etc. All grievances related to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSSB giving full details such as name, address of the Applicant, Contact number(s), email address of the sole/first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA account number and the Designated Branch of the SCSSB where the Application Forms. Or the plain paper application. As the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Terms of the Issue" beginning on page 86 of the LOF.

FOR YUG DECOR LIMITED On behalf of the Board of Directors Date: December 27, 2025 Ms. Khushi Shah Company Secretary and Compliance Officer

Bigshare Services Private Limited Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai 400 093

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FORM G INVITATION FOR EXPRESSION OF INTEREST FOR NEW BOMBAY PAPER MILLS PRIVATE LIMITED OPERATING IN MANUFACTURING OF KRAFT PAPER AT KHALAPUR TEHSIL IN RAIGADH DISTRICT - MAHARASHTRA.

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SION PANVEL TOLLWAYS PRIVATE LIMITED OPERATING IN OPERATIONS AND MAINTENANCE OF TOLL ROADS AT PAHUR / MUMBAI, MAHARASHTRA.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RAGHAV INDUSTRIES LIMITED

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